INCOME TAX APPELLATE TRIBUNAL: GAUHATI BENCH: GUWAHATI:

NOTICE

As per Head Office Communication dated 05/01/2026 on e-Gazette, Govt. of India, Ministry of Law & Justice, Dept. of Legal Affairs. Dated 03/01/2026 (copy enclosed). All the stakeholders are directed to follow the Amendment of Income Tax (Appellate Tribunal) rules 2025 for kind perusal and immediate compliance.

Encl.: e-Gazette (Hindi & English)

By Order

Sd/-

Assistant Registrar

F. No. 9-Misc/ATG/2025 **Date 06/01/2026**

Copy Forwarded to-

1. The Registrar, ITAT, Mumbai
2. The Assistant Registrar, ITAT, Kolkata
3. The President, ITAT, Bar Association, Guwahati
4. The Pr. Commissioner of Income Tax, Christian Basti, Guwahati
5. The Sr. DR, ITAT Guwahati
6. ITAT website

for Assistant registrar

विधि एवं न्याय मंत्रालय

विधि कार्य विभाग

(आयकर अपीलीय अधिकरण)

मुंबई, दिनांक 19 दिसंबर 2025

सं.71-एडी(एटी)/2025. —आयकर अधिनियम, 1961 (1961 का 43) की धारा 255 की उपधारा (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए एतद् द्वारा अपीलीय अधिकरण, आयकर (अपीलीय अधिकरण) नियम, 1963 को और संशोधित करने के लिए निम्नलिखित नियम बनाए हैं, अर्थात: —

1. संक्षिप्त नाम और प्रारंभ. —(1) इन नियमों को आयकर (अपीलीय अधिकरण) संशोधन नियम, 2025 कहा जाएगा।

(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रवृत्त होंगे ।

2. आयकर (अपीलीय अधिकरण) नियम, 1963 (जिसे इसमें इसके पश्चात मूल नियम कहा जाएगा) के नियम 2 में -

(क) खंड (iii) के पश्चात निम्नलिखित खंड अंतःस्थापितकिए जाएंगे, अर्थात: —

"(iiiक) "डिजिटल हस्ताक्षर" से अभिप्रेत है किसी इलेक्ट्रॉनिक अभिलेख को सूचना प्रौद्योगिकी अधिनियम, 2000 (2000 का 21) की धारा 3 के उपबंधों के अनुसार इलेक्ट्रॉनिक पद्धति या प्रक्रिया के माध्यम से प्रमाणीकरण किया जाना;

(iiiख) "ई-मेल पता" से यह अभिप्रेत है कि जिस ईमेल पता पर किसी प्रेषिती को इलेक्ट्रॉनिक संचार प्रेषित या पारोषित किया जा सकता है;"

(ख) उपनियम (iv) के पश्चात निम्नलिखित उपनियम अंतःस्थापित किया जाएगा, अर्थात: –

"(ivक) "मोबाइल संख्या" से अभिप्रेत है अपीलकर्ता या प्रत्यर्थी का मोबाइल संख्या;"

3. मूल नियमों में नियम 6 के स्थान पर निम्नलिखित नियम प्रतिस्थापित किया जाएगा, अर्थात: –

"6. अपील दाखिल करने की प्रक्रिया-

अपीलीय अधिकरण में अपील ज्ञापन अपीलकर्ता द्वारा या उसके डिजिटल हस्ताक्षर से प्राधिकृत किसी एजेंट द्वारा दाखिल किया जाएगा."

4. मूल नियमों के नियम 9 में,

(क) उपनियम (1) के स्थान पर निम्नलिखित उपनियम प्रतिस्थापित किया जाएगा, अर्थात: —

"(1) प्रत्येक अपील ज्ञापन के साथ वह आदेश जिसके विरुद्ध अपील की गई है या उसकी प्रमाणित प्रति, कर निर्धारण अधिकारी के आदेश की प्रति, तथा अंतरण कीमत निर्धारण अधिकारी के आदेश की प्रति, यदि कोई हो, प्रथम अपीलीय प्राधिकारी के समक्ष अपील के आधारों की प्रति एवं उक्त अपीलीय प्राधिकारी के समक्ष दाखिल तथ्यों के कथन की प्रति, यदि कोई हो, संलग्न की जाएगी;"

(ख) उप-नियम (2) में - 'दो प्रतियां' शब्द जहां कहीं भी आए हैं, उनके स्थान पर 'एक प्रति' शब्द प्रतिस्थापित किया जाएगा;

(ग) खंड (iv) के पश्चात् निम्नलिखित खंड अंतःस्थापित किए जाएंगे, अर्थात: —

"(v) निर्धारण आदेश के विरुद्ध विवाद समाधान (डिस्प्यूट रेजोल्यूशन) पैनल के निदेशों के अनुसरण में कोई अपील किए जाने के मामले में, अपील ज्ञापन के साथ धारा 92सीए की उपधारा 3 के तहत अंतरण कीमत निर्धारण अधिकारी के आदेश की एक प्रति, धारा 144सी की उपधारा (1) के तहत मसौदा निर्धारण आदेश की एक प्रति, विवाद समाधान पैनल के समक्ष दाखिल आपत्तियों के आधार की एक प्रति, यदि कोई हो, और विवाद समाधान पैनल के निदेशों की एक प्रति भी संलग्न की जाएगी।

(vi) प्रधान मुख्य आयुक्त या मुख्य आयुक्त अथवा प्रधान महानिदेशक या महानिदेशक अथवा प्रधान आयुक्त या आयुक्त अथवा प्रधान निदेशक या निदेशक द्वारा पारित आदेश के विरुद्ध अपील की स्थिति में, अपील ज्ञापन के साथ उक्त आदेश की एक प्रति भी संलग्न की जाएगी।"

(घ) उपनियम (3) में, 'उपनियम (1)' शब्द, कोष्ठकों और अंक के पश्चात 'और (2)' शब्द, कोष्ठक और अंक अंतःस्थापित किए जाएंगे।

5. मूल नियमों में नियम 9क के स्थान पर निम्नलिखित नियम प्रतिस्थापित किया जाएगा, अर्थात: –

"9 क. संशोधित अपील ज्ञापन

(1) अपील करने वाले पक्षकारों के अपील के ज्ञापन के प्रासंगिक स्तंभों में दिए गए पते या ई-मेल पते या मोबाइल संख्या या दूरभाष संख्या में कोई परिवर्तन होने की स्थिति में, अपीलकर्ता,पक्षकार का,यथास्थिति, नया पता, ई-मेल पता, मोबाइल संख्या या दूरभाष संख्या देते हुए, विधिवत भरा हुआ एक संशोधित अपील ज्ञापन, उसी तरीके और प्रक्रिया के अनुसार दाखिल करेगा, जिससे मूल अपील ज्ञापन दाखिल किया गया है।"

(2) संशोधित अपील ज्ञापन एक आवरण पत्र के साथ दाखिल किया जाएगा जिसमें मूल रूप से नियत की गई अपील संख्या या अपीलीय अधिकरण के समक्ष ऐसी अपील दाखिल करने की तारीख निर्दिष्ट की जाएगी।

(3) यदि उप-नियम (1) और (2) के अनुसार संशोधित अपील ज्ञापन दाखिल नहीं किया गया है तो पक्षकारों के पते या ई-मेल पते या मोबाइल संख्या या दूरभाष संख्या में परिवर्तन का किसी भी उद्देश्य के लिए संज्ञान नहीं लिया जाएगा।

(4) संशोधित अपील ज्ञापन में दिया गया पता, ई-मेल पता, मोबाइल संख्या या दूरभाष संख्या सभी नोटिसों या आदेशों की तामील करने के प्रयोजन के लिए क्रमशः पक्षकारों का पता, ई-मेल पता, मोबाइल संख्या और दूरभाष संख्या माना जाएगा।

(5) अपील के ज्ञापन के साथ संलग्न कोई भी दस्तावेज उसी तरीके से दाखिल किया जाएगा जिस तरीके से अपील दाखिल की गई है।"

6. मूल नियमों के नियम 18 में,

(क) उप-नियम (1) में से, "दो प्रतियों में" शब्दों का लोप कर दिया जाएगा;

(ख) उप-नियम (2) में से, "तीन प्रतियों में" शब्दों का लोप कर दिया जाएगा;

(ग) उप-नियम (3) में –

(i) "उप-नियम (1)"में शब्दों, कोष्ठकों और अंक के पश्चात "और (2)" शब्द, कोष्ठकों और अंक को अंतःस्थापित किया जाएगा।

(ii) "झेरॉक्स", शब्द के स्थान पर "फॉटोकॉपी" शब्द प्रतिस्थापित किया जाएगा।

(iii)

(घ) उप-नियम (6) के पश्चात, निम्नलिखित उप-नियम अंतःस्थापित किया जाएगा, अर्थात: –

" (6क) कागज-पत्र या अभिलेख पुस्तिकाएं पक्षकारों द्वारा नियम 6 के अनुसार प्रस्तुत की जाएंगी।";

7. मूल नियम में, नियम 34क में, उप-नियम (2) के स्थान पर, निम्नलिखित उपनियम प्रतिस्थापित किया जाएगा, अर्थात:—

" (2) इन नियमों के अधीन अपील दाखिल करने की प्रक्रिया उप-नियम (1) के अधीन किए गए प्रत्येक आवेदन पर यथावश्यक परिवर्तनों सहित लागू होगी; और

आवेदक को यह विवरण भी देना होगा कि क्या धारा 254 की उपधारा (2) के अंतर्गत कोई विविध आवेदन उसी आदेश के विरुद्ध अधिकरण के समक्ष पहले भी दाखिल किया गया था और यदि हाँ, तो ऐसे आवेदन की स्थिति क्या है। ऐसे आवेदन पर अधिकरण द्वारा पारित आदेशों की प्रतियां भी विविध आवेदन के साथ अधिकरण के समक्ष दाखिल की जाएंगी।"

8. मूल नियमों में, नियम 35क, के उप-नियम (1), के खंड (क) में, "तीन प्रतियों में प्रस्तुत"से आरंभ होने वाले और "स्थगन आवेदन उत्पन्न होता है" शब्दों पर समाप्त होने वाले वाक्यांश के स्थान पर, "उसी रीति और प्रक्रिया के अनुसार दाखिल किया गया है जिससे अपील दाखिल की गई है"शब्द प्रतिस्थापित किए जाएंगे।

[फा.सं.71-एडी/एटी/2025]

विवेक कुमार सिंघल,
उप रजिस्ट्रार

नोट: मूल नियम भारत के राजपत्र, साप्ताहिक, भाग-III, खंड-1, में संख्या I-एटी/63 दिनांक 17 अप्रैल, 1963 द्वारा प्रकाशित किए गए थे और अंतिम बार अधिसूचना संख्या फा.71-एडी(एटी)/2012 दिनांक 07 फरवरी, 2012 द्वारा संशोधित किए गए थे।

MINISTRY OF LAW & JUSTICE
[DEPARTMENT OF LEGAL AFFAIRS]
INCOME TAX APPELLATE TRIBUNAL

Mumbai, the 19th December 2025

No. 71-Ad(AT)/2025—In exercise of the powers conferred by sub-section (5) of section 255 of the Income-tax Act, 1961(43 of 1961), the Appellate Tribunal hereby makes the following rules further to amend the Income-tax (Appellate Tribunal) Rules, 1963, namely: —

1. Short tile and commencement.— (1) These rules may be called the Income-tax (Appellate Tribunal) Amendment Rules, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Income-tax (Appellate Tribunal) Rules, 1963 (hereinafter referred to as the principal rules), in rule 2 -

(a) after, clause (iii), the following clauses shall be inserted, namely: —

"(iiia) "digital signature" means the authentication of any electronic record by a subscriber by means of an electronic method or procedure in accordance with the provisions of section 3 of the Information Technology Act, 2000 (21 of 2000);

(iiib) "e-mail address" means the e-mail address at which an electronic communication may be delivered or transmitted to the addressee;"

(b) after, sub rule (iv), the following sub rule shall be inserted, namely: —

"(iva) "Mobile number" means the mobile number of the appellant or respondent;"

3. In the principal rules, for rule 6, the following rule shall be substituted, namely: —

"6. Procedure for filing appeals-

A memorandum of appeal to the Appellate Tribunal shall be filed by the appellant or by an agent authorized by him under his digital signature."

4. In the principal rules, in rule 9,

(a) for sub-rule (1), the following sub-rule shall be substituted, namely: —

"(1) Every memorandum of appeal shall be accompanied by the order appealed against or a certified copy thereof, a copy of the order of the Assessing Officer, and a copy of the order of the Transfer Pricing Officer, if any, a copy of the grounds of appeal before the first appellate authority and a copy of the statement of facts, if any, filed before the said Appellate Authority;"

(b) in sub-rules (2) - for the words 'two copies' wherever, they exist shall be substituted with the word 'a copy';

(c)after clause (iv), the following clauses shall be inserted, namely: —

"(v) In the case of an appeal against an assessment order in pursuance of the directions of the Dispute Resolution Panel, the memorandum of appeal shall also be accompanied by a copy of the order of the Transfer Pricing Officer under sub-section 3 of section 92CA, a copy of the draft assessment order under sub-section (1) of section 144C, a copy of the grounds of objections filed before the Dispute Resolution Panel, if any and a copy of the directions of the Dispute Resolution Panel.

vi) In case of an appeal against an order passed by the Principal Chief Commissioner or the Chief Commissioner or the Principal Director General or the Director General or the Principal Commissioner or the Commissioner or the Principal Director or the Director, the memorandum of appeal shall also be accompanied by a copy of the said order."

(d) in sub-rule (3), after the words, brackets and figure 'sub-rule (1)' the word, brackets and figure 'and (2)' shall be inserted.

5. In the principal rules, for rule 9A, the following rule shall be substituted, namely: —

"9A. Revised Memorandum of Appeal

(1) In the event of change in the address or the e-mail address or the mobile number or the telephone number of the parties to the appeal as provided in relevant columns of memorandum of appeal, the appellant shall file a revised memorandum of appeal duly filled up giving the new address, the e-mail address, the mobile number or the telephone numbers of the party, as the case may be, in the manner and in accordance with the procedure in which the original memorandum of appeal has been filed."

(2) The revised memorandum of appeal shall be filed along with a covering letter specifying the appeal number originally assigned or the date of filing of such appeal before the Appellate Tribunal.

3) No cognizance of change of the address or the e-mail address or the mobile number or the telephone number of the parties shall be taken for any purpose, unless a revised memorandum of appeal is filed in accordance with sub-rules (1) and (2).

(4) The address, e-mail address, mobile number or the telephone number furnished in the revised memorandum of appeal shall be deemed to be the address, the e-mail address, the mobile number and the telephone number respectively of the parties for the purpose of service of all notices or orders.

(5) Any document accompanying memorandum of appeal shall be filed in the same manner in which appeal has been filed."

6. In the principal rules, in rule 18,

(a) in sub-rule (1), the words "in duplicate" shall be omitted;

(b) in sub-rule (2), the words "in triplicate" shall be omitted;

(c) in sub-rule (3) -

(i) after the words, brackets and figure "sub-rule (1)", the word, brackets and figure "and (2)" shall be inserted.

(ii) for the word "xerox", the word "photocopy" shall be substituted.

(d) after sub-rule (6), the following sub-rule shall be inserted, namely: —

"(6A) Papers or the Paper books shall be submitted by the parties in accordance with rule 6.";

7. In the principal rules, in rule 34A, for sub-rule (2), the following sub-rule shall be substituted, namely: —

"(2) The procedure for filing of appeals under these rules shall apply mutatis mutandis to every application made under sub-rule (1); and

the Applicant shall also state whether any Miscellaneous Application under sub – section (2) of Section 254 was filed earlier before the Tribunal against the same order and if so, the status of such application. Copies of the orders

passed by the Tribunal on such application shall also be filed before the Tribunal along with the Miscellaneous Application."

8. In the principal rules, in rule 35A, in sub-rule (1), in clause (a), for the words beginning "presented in triplicate" and ending with the words "the stay application arise", the words "filed in accordance with the same manner and procedure in which the appeal has been filed" shall be substituted.

VIVEK KUMAR SINGHAL
Deputy Registrar

Note: The principal rules were published in the Gazette of India, Weekly, Part-III, Section-I, vide number I-AT/63 dated the 17th April, 1963 and were last amended vide notification number F.71-Ad(AT)/2012 dated the 7th February, 2012.

INDIAN AUDIT AND ACCOUNTS DEPARTMENT
[OFFICE OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA]

New Delhi-110124, the 3rd July 2025

No. 933-GE-I/11-2025—The following IA&AS officer have retired on superannuation/retired voluntarily from government service with effect from the date shown against their name :—

Sl. No.	Name of the officer and designation S/Shri/Ms.	Date of retirement/ Retired voluntarily
1	Sayantani Jafa, IA&AS Deputy Comptroller & Auditor General (Report States - Northern Region), O/o the Comptroller & Auditor General of India, New Delhi.	Retired voluntarily w.e.f. 20.05.2025 (AN)
2	Devika Nayar, IA&AS Additional Deputy Comptroller & Auditor General (Southern Region), O/o the Comptroller & Auditor General of India, New Delhi.	Retired on superannuation w.e.f. 31.05.2025 (AN)
3	Bivash Ranjan Mondal, IA&AS Director General (Inspection), O/o the Comptroller & Auditor General of India, New Delhi.	Retired on superannuation w.e.f. 31.05.2025 (AN)
4	Manmeet Kumar, IA&AS Senior Deputy Accountant General (Administration/GE), O/o the Principal Accountant General (A&E), Bihar, Patna.	Retired on superannuation w.e.f. 31.05.2025 (AN)
5	Nageswara Reddy Mekala, IA&AS Senior Deputy Accountant General (AMG-II), O/o the Principal Accountant General (Audit), Telangana, Hyderabad.	Retired on superannuation w.e.f. 31.05.2025 (AN)

SWATI PANDEY
Principal Director (Personnel)

No. 935- GE-I/11-2025—The following Group 'A' (non-IA&AS) officer has retired on superannuation from government service with effect from the date shown below :—

Sl. No.	Name of the officer and designation	Date of retirement\
1.	Ms. Parvinder Kaur Takkar, Senior Principal Private Secretary, O/o the Comptroller & Auditor General of India, New Delhi.	Retired on superannuation w.e.f. 31.05.2025 (AN)

SWATI PANDEY
Principal Director (Personnel)